NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 142 /2015

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th November, 2016, 10.30 A.M

Name of the Company		Santanu BasuVersus- Tarit Appliances & Equipment (1989) Pvt. Ltd. & Ors.		
Under Section		397/398		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Sarrospriya Mukherjee, Adv.] Arnab Sardar, Adv.

Petitioner

Arnab Sardar Advocate. 7/11/2016

Anirban Ray Anuj Singh M. Chow Dhany Debabrata Das

Respondents

M. Chow Dhavy

ORDER

The Ld. Lawyers on behalf of the petitioner(s) and respondent(s) are present. Both the Ld. Lawyers submitted that the matter has been settled in the High Court at Calcutta pursuant to order dated 5th October 2016 passed in ACO Ref.171/2015 & APO 392/2015 and both the cases were disposed of accordingly.

In view of the above order passed by the Hon'ble High Court at Calcutta, both the Ld. Lawyers seeking permission to withdraw the Company Petition as both the parties had entered in to comprehensive settlement. A computer generated (downloaded) copy of the order dated 05.10.2016 has been filed which may be kept on record.

Heard both the sides. Accordingly Company Petition is disposed of on withdrawn along with C.A., if any. However, both the Ld. Lawyers are directed to put their respective signature(s) on the Order Sheet

MANORAMA KUMARI MEMBER(J)

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